

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1802 of 2011

(Arising out of Order-in-Appeal No. YDB/95 to 97/MV/2011 dated 26-09-2011 passed by the Commissioner (Appeals), Central Excise, Mumbai)

N.S. CHEMICAL INDUSTRIES

.....Appellant

87, Bombay Talkies Compound
Malad (W)
Mumbai 400064.

VERSUS

Commissioner of Central Excise
MUMBAI - V

.....Respondent

5th Floor, Utpad Shulk Bhavan
Plot No. C-24, Block 'E',
Bandra-Kurla Complex
Bandra (E), Mumbai 400051.

Excise Appeal No. 1803 of 2011

(Arising out of Order-in-Appeal No. YDB/95 to 97/MV/2011 dated 26-09-2011 passed by the Commissioner (Appeals), Central Excise, Mumbai)

SHRI MEHUL S. PAREKH

N.S. Chemical Industries
87, Bombay Talkies Compound
Malad (W)
Mumbai 400064.

VERSUS

Commissioner of Central Excise
MUMBAI - V

.....Respondent

5th Floor, Utpad Shulk Bhavan
Plot No. C-24, Block 'E',
Bandra-Kurla Complex
Bandra (E), Mumbai 400051.

APPERANCE:

None appeared for the Appellant
Shri N.N. Prabhudesai, Supdt., Authorised Representative for the
Respondent

**CORAM: HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85034-85035/2020

Date of Hearing: 07-01-2020

Date of Decision: 07-01-2020

DR. SUVENDU KUMAR PATI

Learned Counsel for the appellant is absent. Application for withdrawal of both the appeals are taken up for disposal. Discharge certificate and 'Nil' dues certificate in form No. SVLDRS-4 is annexed to the withdrawal application. In view of settlement under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and no objection received from the side of the respondent, the appeals are dismissed as withdrawn.

(Pronounced in open court)

**(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(C J MATHEW)
MEMBER (TECHNICAL)**

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